

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.130 of 2012 and Appeal No.96 of 2012**

**Dated: 7<sup>th</sup> December, 2012**

**Present: Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V. J. Talwar, Technical Member**

**Appeal No.130 of 2012**

**In the matter of:**

<b>Solar Semiconductor Power Company (India) Pvt. Ltd.. ....</b>	<b>Appellant (s)</b>
<b>Versus</b>	
<b>Gujarat Electricity Regulatory Commission &amp; Ors. .. ....</b>	<b>Respondent(s)</b>

**Appeal No.96 of 2012**

**In the matter of:**

<b>Sunkon Energy Pvt. Ltd. . ....</b>	<b>Appellant (s)</b>
<b>Versus</b>	
<b>K.E.R.C. &amp; Anr. .. ....</b>	<b>Respondent(s)</b>

**Counsel for the Appellant(s) : Mr. Shanti Bhushan, Sr. Adv.  
Ms. Ambica Garg, Adv.**

**Counsel for the Respondent(s) : Mr. Sanjay Sen & Ms. Surbhi Sharma for  
R-1,  
Mr.M.G. Ramachandran,  
Ms. Swapna Seshadri for GUVNL**

**ORDER**

Heard arguments of Mr. M.G. Ramachandran in appeal No.96 of 2012. We fix **10.12.2012** for hearing arguments of Mr. Sanjay Sen in appeal no. 130 of 2012 and for reply of learned senior counsel, Mr.Shanti Bhushan in both the appeals analogously.

**(V.J. Talwar)  
Technical Member**

**(P.S. Datta)  
Judicial Member**

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